

THE COMPTROLLER AND AUDITOR-GENERAL'S (DUTIES,
POWERS AND CONDITIONS OF SERVICE) AMENDMENT
ACT, 1976

No. 58 OF 1976

[8th April, 1976.]

An Act to amend the Comptroller and Auditor-General's (Duties,
Powers and Conditions of Service) Act, 1971.

BE it enacted by Parliament in the Twenty-seventh Year of the Republic
of India as follows:—

1. (1) This Act may be called the Comptroller and Auditor-General's
(Duties, Powers and Conditions of Service) Amendment Act, 1976.

Short
title
and com-
mence-
ment.

(2) It shall be deemed to have come into force on the 1st day of
March, 1976.

2. In section 10 of the Comptroller and Auditor-General's (Duties,
Powers and Conditions of Service) Act, 1971 (hereinafter referred to as
the principal Act), in sub-section (1),—

Amend-
ment of
section 10.

56 of 1971.

(a) for the first proviso, the following provisos shall be sub-
stituted, namely:—

“Provided that the President may, after consultation with
the Comptroller and Auditor-General, by order, relieve him from
the responsibility for compiling—

(i) the said accounts of the Union (either at once or
gradually by the issue of several orders); or

(ii) the accounts of any particular services or departments of the Union:

Provided further that the Governor of a State may, with the previous approval of the President and after consultation with the Comptroller and Auditor-General, by order, relieve him from the responsibility for compiling—

(i) the said accounts of the State (either at once or gradually by the issue of several orders); or

(ii) the accounts of any particular services or departments of the State.”;

(b) in the second proviso, for the words “Provided further”, the words “Provided also” shall be substituted.

Amendment of section 11.

3. In section 11 of the principal Act,—

(a) for the words “by any other person responsible in that behalf”, the words “by the Government or any other person responsible in that behalf” shall be substituted;

(b) the following provisos shall be inserted at the end, namely:—

“Provided that the President may, after consultation with the Comptroller and Auditor-General, by order, relieve him from the responsibility for the preparation and submission of the accounts relating to annual receipts and disbursements for the purpose of the Union or of a Union territory having a Legislative Assembly:

Provided further that the Governor of a State may, with the previous approval of the President and after consultation with the Comptroller and Auditor-General, by order, relieve him from the responsibility for the preparation and submission of the accounts relating to annual receipts and disbursements for the purpose of the State.”.

Amendment of section 22.

4. In section 22 of the principal Act,—

(a) in clause (b) of sub-section (2), after the words “the accounts of”, the words “the Union or of a State or of” shall be inserted;

(b) in sub-section (3), for the words “in two successive sessions”, the words “in two or more successive sessions”, and for the words “the session in which it is so laid or the session immediately following”, the words “the session immediately following the session or the successive sessions aforesaid” shall be substituted.

Repeal and saving.

5. (1) The Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Amendment Ordinance, 1976, is hereby repealed.

1 of 1976.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.